

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 103/2015
RT CP (CAA) No.192/Chd/Hry/2017**

In the matter of scheme of amalgamation between:

HB Prima Capital Ltd. and Ors. ...Petitioners/Transferor Companies.

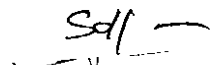
And

HB Corporate Services Ltd. ...Transferee Company.

Present: None.

The case has been received by transfer from the Hon'ble High Court of Punjab and Haryana, Chandigarh.

Report by way of affidavit of the Regional Director and report of the Official Liquidator have already been filed. Copies of the same be supplied to the learned counsel for the petitioners. The matter be listed on 17.08.2017. Response to the observations to the reports of Regional Director and Official Liquidator and the compliance affidavit, if any, be filed at least five days before the date fixed. Notice of date of hearing be issued to the learned counsel for the petitioner-companies.


(Justice R.P. Nagrath)
Member(Judicial

July 10, 2017
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